

(2)

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.1819/96

New Delhi this the 17th Day of October, 1996.

Hon'ble Shri S.R. Adige, Member (A).
Hon'ble Dr A. Vedavalli, Member (J)

Shri Ram Dik,
R/o Gali No. 4, D-38-A,
Tajpur Ext, Mohan Bhawa Nagar,
Badarpur, New Delhi-44 Applicant

(By Advocate : Shri Nalin Tripathi)

VERSUS

1. General Manager (Personnel)
Northern Railway,
Baroda House, New Delhi.
2. C.S.T.E./MWM
II Floor, New Exchange Building,
New Delhi. Respondents

(By Advocate : Mrs Sunita Rao.)

Order (Oral)

(By Hon'ble Shri S.R. Adige, Member (A))

1. We have heard Shri Nalin Tripathi,
Counsel for the applicant and Mrs Sunita Rao for
respondent No.1.

2. We note that by letter dt 7.5.96 from
APO/S&T addressed to the Dy. C.S.T.E. a query
has been made to the concerned authorities which
does not appear to have been replied to as yet.
Under the circumstances, from the available
material on record, it appears that the claim of
the applicant is still under examination by the
respondents.
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3. The respondents are directed to take a final decision upon the applicants' claim in accordance with the extant rules and instructions on the subject within three months from the date of receipt of a copy of this judgement. Thereafter, if any grievance still survives, it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law. (3)

4. This O.A. stands disposed of accordingly. No costs.

A. Vedavalli
(Dr A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige.)
Member (A)

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